

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3456(ND)/2019

IN THE MATTER OF

Kareva Marketing Gmbh.

VS.

Universal Performance Chemicals Pvt. Ltd.

... FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 7 IBC code 2016

Order delivered on 19.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Shohit Chaudhary and Mr. Pankaj Agarwal Advocates

For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operation Creditor is permitted to send private notice at registered office address by all modes and file proof alongwith affidavit.

Put up of 05.02.2020.

-S-d-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)